Uttar Pradesh Shasan Sansthagat Vitta, Kar Evam Nibandhan Anubhag-2

In pursuance of the provision of clause (3) of Article 348 of the Constitution, the Governor is pleased to order the publication of the following English translation of Government notification no. KA.NI.-2- 1 39 /XI-9(42)/17-U.P. GST Rules-2017-Order-(102)-2018 dated January37,2018.

NOTIFICATION

NoKA.NI2- 39	/XI-9(42)/17-U.P.GST Rules-2017-Order-(102.)-2018
	Lucknow: Dated: January 36, 2018.

In exercise of the powers conferred by section 164 of the Uttar Pradesh Goods and Services Tax Act, 2017 (U.P. Act no.1 of 2017)read with section 21 of the Uttar Pradesh General Clauses Act, 1904 (U.P. Act no.1 of 1904), the Governor is pleased to make the following rules with a view to amending the Uttar Pradesh Goods And Services Tax Rules, 2017 :-

THE UTTAR PRADESH GOODS AND SERVICES TAX (TWELFTH AMENDMENT) RULES, 2018

Short title and commencement	1.	 These rules may be called the Uttar Pradesh Goods and Services Tax (Twelfth Amendment) Rules, 2018.
		(2) Unless otherwise specified, they shall be deemed to have come into force with effect from 29 December, 2017.
Amendment of rule 17	2.	In the Uttar Pradesh Goods and Services Tax Rules, 2017, hereinafter referred to as the said rules, in rule 17, after sub-rule (1), the following sub-rule shall be inserted, namely:-
		"(1A) The Unique Identity Number granted under sub-rule (1) to a person under clause (a) of sub-section (9) of section 25 shall be applicable to the territory of India.";
Amendment of rule 19	3.	In the said rules, in rule 19, after sub-rule (1), the following sub-rule shall be inserted, namely:-
		"(1A). Notwithstanding anything contained in sub-rule (1), any particular of the application for registration shall not stand amended with effect from a date earlier than the date of submission of the application in FORM GST REG-14 on the common portal except with the order of the Commissioner for reasons to be recorded in writing and subject to such conditions as the Commissioner may, in the said order, specify.";
Amendment of rule 89	4.	In the said rules, in rule 89, for sub-rule (4), the following sub-rules shall be substituted and be deemed to have been substituted with effect from 23 rd October, 2017, namely:-
		"(4) In the case of zero-rated supply of goods or services or both without payment of tax under bond or letter of undertaking in accordance with the provisions of sub-section (3) of section 16 of the Integrated Goods and Services Tax Act, 2017 (Act no. 13 of 2017), refund of input tax credit shall be granted as per the following formula –

Refund Amount = (Turnover of zero-rated supply of goods + Turnover of zero-rated supply of services) x Net ITC +Adjusted Total Turnover Where, -

(A) "Refund amount" means the maximum refund that is admissible;

(B) "Net ITC" means input tax credit availed on inputs and input services during the relevant period other than the input tax credit availed for which refund is claimed under sub-rules (4A) or (4B) or both;

(C) "Turnover of zero-rated supply of goods" means the value of zerorated supply of goods made during the relevant period without payment of tax under bond or letter of undertaking, other than the turnover of supplies in respect of which refund is claimed under sub-rules (4A) or (4B) or both;

(D) "Turnover of zero-rated supply of services" means the value of zerorated supply of services made without payment of tax under bond or letter of undertaking, calculated in the following manner, namely:-

Zero-rated supply of services is the aggregate of the payments received during the relevant period for zero-rated supply of services and zerorated supply of services where supply has been completed for which payment had been received in advance in any period prior to the relevant period reduced by advances received for zero-rated supply of services for which the supply of services has not been completed during the relevant period;

(E) "Adjusted Total turnover" means the turnover in a State or a Union territory, as defined under clause (112) of section 2, excluding –

(a) the value of exempt supplies other than zero-rated supplies and

(b) the turnover of supplies in respect of which refund is claimed under sub-rules (4A) or (4B) or both, if any,

during the relevant period;

(F) "Relevant period" means the period for which the claim has been filed.

(4A) In the case of supplies received on which the supplier has availed the benefit of notification No. KA.NI.-2-1696/XI-9(42)/17-U.P. GST Rules-2017-Order-(71) -2017 dated 16-11-2017, refund of input tax credit, availed in respect of other inputs or input services used in making zero-rated supply of goods or services or both, shall be granted.

(4B) In the case of supplies received on which the supplier has availed the benefit of notification No. KA.NI.-2-1663/XI-9(15)/17-U.P. GST Rules-2017-Order-(73) -2017 dated 16-11-2017or notification No. 41/2017-Integrated Tax (Rate) dated 23rd October, 2017, or both, refund of input tax credit, availed in respect of inputs received under the said notifications for export of goods and the input tax credit availed in respect of other inputs or input services to the extent used in making such export of goods, shall be granted.";

Amendment of rule 95

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In the said rules, in rule 95 -

(a) for sub-rule (1), the following sub-rule shall be substituted, namely: "(1) Any person eligible to claim refund of tax paid by him on his

inward supplies as per notification issued under section 55 shall apply for refund in FORM GST RFD-10 once in every quarter, electronically on the common portal or otherwise, either directly or through a Facilitation Centre notified by the Commissioner, along with a statement of the inward supplies of goods or services or both in FORM GSTR-11.";

(b) in sub-rule (3), in clause (a), the words "and the price of the supply covered under a single tax invoice exceeds five thousand rupees, excluding tax paid, if any" shall be omitted;

Amendment of 6. rule 96

In the said rules, in rule 96 -

- (a) in the heading, after the words "paid on goods", the words "or services" shall be inserted and be deemed to have been inserted with effect from 23 October, 2017;
- (b) after sub-rule (8), the following sub-rule shall be inserted and be deemed to have been inserted with effect from 23 October, 2017, namely:-

"(9) The persons claiming refund of integrated tax paid on export ofgoods or services should not have received supplies on which the supplier has availed the benefit of notification No. KA.NI.-2-1696/XI-9(42)/17-U.P. GST Rules-2017-Order-(71) -2017 dated 16-11-2017 or notification No. KA.NI.-2-1663/XI-9(15)/17-U.P. GST Rules-2017-Order-(73) -2017 dated 16-11-2017or notification No. 41/2017-Integrated Tax (Rate) dated 23rd October, 2017.";

Amendment of 7. Form GST REG-10 In the said rules, for FORM GST REG-10, the following form shall be substituted, namely:-

> "Form GST REG-10 [See rule 14(1)]

Application for registration of person supplying online information and data base access or retrieval services from a place outside India to a person in India, other than a registered person.

(i)	Legal name of the person	-
(ii)	Tax identification number or unique number on the basis of which the entity is identified by the Government of that country	
(iii)	Name of the Authorised Signatory	_
(iv)	Email Address of the Authorised Signatory	-
(v)	Name of the representative appointed in India, if any	_
	(a) Permanent Account Number of the representative in India	_
1	(b) Email Address of the representative in India	-
ſ	(c) Mobile Number of the representative in India (+91)	

Part -A

Part -B

1.	Details of Authorised Signatory								
	First Name	Middle Name	Last Nam	c					
1	Photo								
	Gender		Mala / For	nale / Others					
	Designation		Wale / Per	naie / Others					
	Date of Birth		DD/MM/Y						
	Father's Name		DD/MM/	<u> </u>					
	Nationality								
	Aadhaar, if any								
			Address lin	Address line 1					
	Address of the Au	thorised Signatory	Address lin	Address line 2					
-				Address line 3					
2.	Date of commence India.	ement of the online service		DD/MM/YYYY					
3	Uniform Resource provided: 1. 2. 3	Locators (URLs) of the	website throug	h which taxa	able serv	ices are			
4	Jurisdiction	Center	Center Bengaluru West Commissionerate						
	Details of Bank Ac	count of representative in I	ndia(if appoint	ed)	nerate				
5	Account Number	T	Type of account						
	Bank Name	Branch Address			IFSC	T			
6	Documents Uploade A customized list of values in the form	ed documents required to be a	uploaded (refe	r Instruction)	as per ti	he field			

Declaration
I hereby solemnly affirm and declare that the information given herein above is true and correct to the best of my knowledge and belief and nothing has been concealed therefrom.
I, hereby declare that I am authorised to sign on behalf of the Registrant. I would charge and collect tax liable from the non-assesse online recipient located in taxable territory and deposit the same with Government of India. Signature
Place: Name of Authorised Signatory:
Date: Designation:
Note: Applicant will require to unload declaration (and the second secon

Note: Applicant will require to upload declaration (as per under mentioned format) along with scanned copy of the passport and photograph.

List of documents to be uploaded as evidence are as follows:-

1.	 Proof of Place of Business of representative in India, if any: (a) For own premises – Any document in support of the ownership of the premises like Latest Property Tax Receipt or Municipal Khata copy or copy of Electricity Bill. (b) For Rented or Leased premises – A copy of the valid Rent / Lease Agreement with any document in support of the ownership of the premises of the Lessor like Latest Property Tax Receipt or Municipal Khata copy or copy of Electricity Bill. (c) For premises not covered in (a) and (b) above – A copy of the Consent Letter with any document in support of the ownership of the premises of the Consenter like Municipal Khata copy or Electricity Bill copy. For shared properties also, the same documents may be uploaded.
2.	Scanned copy of the passport of the Non -resident tax payer with VISA details. In case of Company/Society/LLP/FCNR/ etc. person who is holding power of attorney with authorisation letter. Scanned copy of Certificate of Incorporation if the Company is registered outside India or in India Scanned copy of License is issued by origin counter.
3	Scanned copy of Clearance certificate issued by Government of India Bank Account Related Proof: Scanned copy of the first page of Bank passbook / one page of Bank Statement Opening page of the Bank Passbook held in the name of the Proprietor / Business Concern – containing the Account No., Name of the Account Holder, MICR and IFSC and Branch details.
4.	Scanned copy of documents regarding appointment as representative in India, if applicable

5.	Authorisati	on Form:-	
		rised Signatory men solution of the Mana wing format:	tioned in the application form, Authorisation or aging Committee or Board of Directors to be filed
	Declaratio	n for Authorised Sign	natory (Separate for each signatory)
	I(Manag hereby soler act as an au which appli	ing Director/Whole 7 mnly affirm and decl thorised signatory for	Fime Director/CEO or Power of Attorney holder) are that < <name authorised="" of="" signatory="" the="">> to or the business << Name of the Business>> for on is being filed/ is registered under the Goods</name>
	All	his actions in relation	to this business will be binding on me/ us.
	Signatures o	f the persons who is	in charge.
	S. No. 1.	Full Name	Designation/Status Signature
	I <<(Name act as autho	as an authorised signate of authorised signate rised signatory for the on the business.	atory ory>> hereby solemnly accord my acceptance to he above referred business and all my acts shall
	Signatory Pl (Name)	ace	Signature of Authorised
_	Date:	Designation/	Status

Instructions -

- If authorised signatory is not based in India, authentication through digital signature certificate shall not be mandatory for such persons. The authentication will be done through Electronic Verification Code (EVC).
- Appointed representative in India shall have the meaning as specified under section 14 of Integrated Goods and Services Tax Act, 2017.";

Amendment of 8. Form GST

REG-13

In the said rules, in FORM GST REG-13,-

- in PART-B, at serial no. 4, for the words, "Address of the entity in State" the words, "Address of the entity in respect of which the centralized UIN is sought" shall be substituted;
 in the Instructions for the words, "Townson the instructions for the words,"
- (b) in the Instructions, for the words, "Every person required to obtain a unique identity number shall submit the application electronically" the words, "Every person required to obtain a unique identity number shall submit the application electronically or otherwise," shall be substituted;

Amendment of FORM GSTR-11 9. In the said rules, for FORM GSTR-11, the following form shall be substituted, namely:-

Form GSTR -11

[See rule 82]

Statement of inward supplies by persons having Unique Identification Number (UIN)

				Year	ITT
1.				Tax Period	
2.	Name of the person having UIN	\ddagger	++-		

3. Details of inward supplies received

(Amount in Rs. for all Tables)

of supplier	N N	voice/Debit Note/Credit Note details		Rate	Taxable value			Place of Supply		
		Date	Value			Integrated tax	Central Tax	State/ UT Tax	CESS	
3A. Inv	2 oice	3 s rec	4 cived	5	6	7	8	9	10	11
3B. Deb	it/C	redit	Note r	eceive	:d					

Verification

I hereby solemnly affirm and declare that the information given herein above is true and correct to the best of my knowledge and belief and nothing has been concealed therefrom.

Place

Signature

Date

Name of Authorised Signatory

Designation /Status

Instructions:-

1. Terms Used:-

a.	GSTIN :-	Goods and Services Tax Identification Number
b,	UIN :-	Unique Identity Number

2. Refund applications has to be filed in the same State in which the Unique Identity Number has been allotted.

For refund purposes only those invoices may be entered on which refund is sought."; Amendment 10. In the said rules, for FORM GST RFD-10, the following form shall be substituted, namely:-

RFD-10

"FORM GST RFD-10 [See rule 95(1)]

Application for Refund by any specialized agency of UN or any Multilateral Financial Institution and Organization, Consulate or Embassy of foreign countries, etc.

- 1. UIN :
- 2. Name :
- 3. Address
- 4. Tax Period (Quarter) : From <DD/MM/YY> To <DD/MM/YY>
- ARN and date of GSTR11 <DD/MM/YY>

5

: ARN <....> Date

6. Amount of Refund Claim

: <INR><In Words>

State	Central Tax	State /UT Tax	Integrated Tax	Cess
Total				

7. Details of Bank Account:

- a. Bank Account Number
- b. Bank Account Type
- c. Name of the Bank
- d. Name of the Account Holder/Operator
- e. Address of Bank Branch
- f. IFSC
- g. MICR
- 8. Verification

I ______ as an authorised representative of << Name of Embassy/international organization >> hereby solemnly affirm and declare that the information given herein above is true and correct to the best of my knowledge and belief and nothing has been concealed therefrom.

That we are eligible to claim such refund as specified agency of UNO/Multilateral Financial Institution and Organization, Consulate or Embassy of foreign countries/ any other person/ class of persons specified/ notified by the Government. Date:

Signature of Authorised

Signatory: Place:

Name: Designation / Status

Instructions

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- 1. Application for refund shall be filed on quarterly basis.
- 2. Table No. 6 will be auto-populated from details furnished in table 3 of GSTR-11.
- 3. There will be facility to edit the refund amount as per eligibility.
- 4. Requisite certificate issued by MEA granting the facility of refund shall be produced before the proper officer for processing refund claim. ";

11. In FORM GST DRC-07, the Table at serial no. 5 shall be omitted. Amendment of Form GST

DRC-07

By Order,

De

(Mohd. Maroof) **Vishesh Sachiv**